

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 7068/2019

(Arising out of impugned final judgment and order dated 07-09-2018 in CRLA No. 894/1983 passed by the High Court of Judicature at Allahabad)

OMPAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 185065/2018 - EXEMPTION FROM FILING O.T.)

Date : 27-03-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Vijay Kr. Singh, Adv.
Mr. Indrajeet Singh, Adv.
Mr. Jitendra Kumar, AOR

For Respondent(s) Mr. Sarvesh Singh Baghel, AOR
Mr. Rajan Kumar Chourasia, Adv.
Ms. Mamta Saxena, Adv.
Mr. Harsh Pratap Shahi, Adv.
Mr. Dev Pratap Shahi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Four weeks' further time is granted to learned
counsel for the petitioner for filing translated copies
of depositions and relevant documents.

(NEETA SAPRA)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)